

GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032
No: DMU/2020/CR. 92/DisM-1, Dated: 30th April 2020

ORDER

Amendment to the Consolidated Revised Guidelines on the measures to be taken for containment of COVID-19 in the State

Reference:

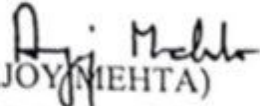
- 1) Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-1, dated 25th March 2020, 15th April 2020, dated 17th April, 2020, 21st April 2020, 23rd April 2020, 24th April 2020 and 28th April 2020
- 2) Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) Dated 15th April, 2020, 19th April, 2020, 21st April, 2020, 24th April, 2020 and 29th April 2020

In continuation to the above Orders of the State Government and the Guidelines issued by the Ministry of Home Affairs (MHA), Government of India and in exercise of the powers, conferred under the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues orders to include the following in these consolidated revised guidelines Order dated 17th April, 2020 for the strict implementation by the concerned authorities in the State of Maharashtra:

To include Sub-clause (iv) under clause 17 on movement of persons –

- (iv) Due to the lock down, migrant workers, pilgrims, tourists, students and other persons are stranded at different places. They would be allowed to move as per the conditions in the attached Standard Operating Procedure (SOP) as ANNEXURE "A".

BY ORDER AND IN THE NAME OF GOVERNOR OF MAHARASHTRA


(AJOY MEHTA)
CHIEF SECRETARY
GOVERNMENT OF MAHARASHTRA

Copy to:

1. Principal Secretary to Hon'ble Governor of Maharashtra, Mumbai,
2. Hon'ble Chairman, Maharashtra Legislative Council,

ANNEXURE "A"

Standard Operating Procedure for movement of Stranded Persons

1. Dr. Nitin Kareer, Additional Chief Secretary (Revenue) along with Smt. Idzes Kundan, Principal Secretary, Woman and Child Development Department, and Shri. Abhay Yawalkar, Director of State Disaster Management will coordinate this movement. The telephone numbers of the Control Room are 022-22027990, 022-22023039 and the email address is controlroom@maharashtra.gov.in
2. All District Collectors will be the designated Nodal Authority for receiving and sending such stranded persons between the States/UTs and also within the State of Maharashtra.
3. The Nodal Authority shall register the stranded persons within their district and submit their detailed list to the District Collector of the district to which those persons desire to travel, with a copy to the respective State Nodal Officer
4. For inter-state movement, the sending and receiving States/UTs shall consult each other and mutually agree to the movement by road as also the schedule.
5. No movement shall be permitted into the State of Maharashtra unless the group of persons has obtained the letter from the appropriate District Collector or the Director, State Disaster Management. (The format of the letter is attached as Annexure B).
6. Similarly, no group of persons shall be allowed to leave unless they have an appropriate letter from the receiving State/District Authority.
7. The persons who desire to move shall be screened and only those who do not show influenza like symptoms or symptoms of COVID-19 shall be allowed to proceed. In case of persons showing symptoms, the future course of treatment will be followed as per the standard health protocol. The letter of the sending States/UTs / District shall clearly mention that the persons have been screened and are found to be asymptomatic. The letter of the sending States/UTs / District should also mention that the persons would abide by the protocol decided by the receiving state.
8. All the persons who wish to travel by making their own arrangements can proceed on the basis of the letters of the sending and receiving States/UTs / Districts.

9. The vehicles being used or deployed for the transport of the persons will bear a transit pass issued by the sending State/UT /District Authority. The pass will be for a fixed route and with specific validity along with the names of persons travelling. Such a transit pass shall be honoured by the authorities of the States/UTs /Districts along the transit route.
10. The destination wise details of the persons allowed to travel will be shared by the respective State/ UT/District for the necessary follow up.
11. The vehicles/buses used for transport shall be necessary sanitised before and after use and social distancing norms shall be scrupulously followed in the seating arrangement.
12. Any group of persons coming into Maharashtra will have to strictly follow the 14 day Quarantine period which will be ensured by the Collectors/Municipal Commissioners.
13. On arrival at their destination, such person(s) would be assessed by the local health authorities, and kept in home quarantine, unless the assessment requires keeping the persons in institutional quarantine. They would be kept under watch with frequent health check-up. For this purpose, such persons may be encouraged to use Aarogya Setu app through which their health status can be monitored and tracked. The guidelines of the Ministry of Health and Family Welfare MOHFW on home quarantine, dated 11.03.2020 maybe referred to in this regard which are available at <https://www.mohfw.gov.in/pdf/Guidelinesforhomequarantine.pdf>.

Ajith